

Name of the Corporate debtor: M/s. Saptarishi Hotels Private Limited ; Date of commencement of liquidation: 19.10.2022 (Order made available on 22.10.2022); List of stakeholders as on : 22.02.2024

S No	Name of Creditors	Identification No	Details of claims received		Details of claim admitted							Amount of claim rejected	Amount of claim under verification	Remarks if any	
			Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claims	Amount covered by security interest	Where security interest relinquished ? (Yes/No)	Details of Security Interest	% share in total amount of claims admitted					
1	Punjab National Bank	1	20.05.2022	2,45,69,05,580	2,45,13,86,231	Form D		Yes	Details given below	51.09	-	-	55,19,349	-	
2	Punjab & Sind Bank	2	19.12.2022	2,01,65,32,192	2,01,65,32,192	Form D		Yes	Details given below	42.03	-	-	-	-	
	<b>Sub Total</b>			<b>4,47,34,37,772</b>	<b>4,46,79,18,423</b>			<b>0</b>		<b>93.12</b>	-	-	<b>55,19,349</b>	-	

**Punjab National Bank:Details of Security** :1. Sanction Letter dated 17-06-2011, 2.Facilities Agreement (consortium term loan to Saptarishi Pvt Ltd)dated 11 Aug 2011-1, 3.Facilities Aareement(consortium term loan to Saptarishi Pvt Ltd) dated 11 Aua 2011-2, 4.Facilities Agreement(consortium term loan to Saptarishi Pvt Ltd) dated 11 Aua 2011-3, 5.Agreement inter se participating banks among PNB & P&SB dt 11-08-2011-1,6.Agreement inter se participating banks among PNB & P&SB dt 11-08-2011-2,7.Agreement inter se participating banks among PNB & P&SB dt 11-08-2011-3,8.Deed of Hypothecation dated 11-08-2011,9.Declaration - cum - undertaking,10.Deed of corporate Guarantee 1 1-08-2011, 11.Deed of Guarantee dated 11-08-2011,12.First supplement facilities agreement dated 29.12.2014,13.General counter indemnity dated 11.08.11, 14.Letter of undertaking dated 11.08.2011,15.Pledge agreement dated 11.08.2011,16.Letter of undertaking dated 11-08-2011,17.Sanction Letter dated 04.04.2015 issued by Punjab National Bank(PNB),18.Agreement supplemented to the pledge Agreement dated 11.08.2011 executed by between Maha Hotels Projects Pvt Ltd, Saptrishi Hotels Pvt. Ltd & Punjab National Bank. Dated 05.2015,19.Board Resolution dated 05.07.2014 passed by the Board of Directors of Maha Hotels Projects Pvt Ltd,20.Board Resolution dated 07.07.2014 passed by the Board of Directors of Saptrishi Hotels Pvt. Ltd,21.Board Resolution dated 27.12.2014 passed by the Board of Directors of Maha Hotels Projects Pvt Ltd., 22.Board Resolution dated 14.09.2015 passed by the Board of Directors of Saptrishi Hotels Pvt. Ltd,23.Board Resolution dated 21.09.2015 passed by the Board of Directors of Maha Hotels Projects Pvt Ltd.,24.Term Loan Aareements dared 29.7.2015, 25.Board Resolution dated 28.06.2016 passed by the Board of Directors of Maha Hotels Projects Pvt Ltd., 26.Board Resolution dated 28.06.2016 passed by the Board of Directors of ptrishi otels Pvt. Ltd, 27.Inter-se Agreements dated 28.06.2016, 28.Facility Aareement dated b28.06.2016, 29.Guarantee Deed dated 28.06.2016, 30.Supplemental Deed of Guarantee 29.12.2014, 31.Pledged Agreement for Dematerialized shares, 32.Lease Agreement dated 24.11.2010, 33.Balance & Securiv Confirmation Letter dated 20.02.2018 from borrower and Guarantors, 34.Deposit of Title Deed dated 12.08.2011, 35.Letter of confirmation for extension of mortgage 05.05.2015, 36.Statement of account of Term Loan(443700IC00000738) maintained by PNB, 37.Statement of account of Term Loan(443700IC00001227) maintained by PNB.

**Punjab & Sind Bank: Details of Security**: 1.First pari passu charge on all the present and future movable and immovable assets of the company relating to the project excluding current assets created out of any working capital facilities that may be availed by the company. 2. An equitable mortgage of the leasehold rights on the project land admeasuring 3.00 acres situated , at Sy.No.91, NITHM Premises Telecom Nagar, Gachibowli, Hyderabad in the name of the company together with buildings and structures or to be constructed thereon , on pari passu basis. 3. First pari passu charge on pledge of share to the extent of 30% of paid up capital of the company